

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT - IV

14.

C.P.(IB)-1727(MB)/2019

CORAM:

SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAJESH SHARMA
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON 26.02.2020

NAME OF THE PARTIES:

Bright Outdoor Media Pvt. Ltd.

v/s.

Sahib Realty Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ld. Counsel for the Operational Creditor present. No representation for the Corporate Debtor.
2. Counsel for the Operational Creditor submits that he has instruction to withdraw the present Petition and seeks leave of the Court to withdraw the Petition with liberty to file appropriate proceedings. Accordingly, C.P.(IB)-1727(MB)/2019 is **dismissed** as withdrawn with liberty granted to the Operational Creditor to initiate appropriate proceedings in accordance with law. File be consigned to records.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)